

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.2980/2002

Friday, this the 15th day of November, 2002

Hon'ble Shri Justice V.S.Agarwal, Chairman
Hon'ble Shri A.P. Nagrath, Member (A)

Dr. P.K. Roy
s/o late Dr. P.C.Roy
aged about 56 1/2 years
r/o D-II, A-2721, Netaji Nagar
New Delhi-23
And employed as
Chief Medical Officer
(Non-Functional Selection Grade)
CGHS Dispensary, Kidwai Nagar, New Delhi

..Applicant

(By Advocate: Shri B.B.Raval)

Versus

1. Union of India through the Secretary
Ministry of Health & Family Welfare
Govt. of India
Nirman Bhawan, New Delhi
2. The Director General
Directorate-General of Health Services
Ministry of Health & Family Welfare
Govt. of India
Nirman Bhawan, New Delhi

..Respondents

O R D E R (ORAL)

Shri Justice V.S.Agarwal:

Earlier, the applicant had filed OA-1796/2002. This Tribunal had given certain directions while disposing of the said application, which included the direction to consider the representation of the applicant.

2. During the course of submissions, learned counsel for applicant contends that his order of transfer had been passed in pursuance of a complaint by the Members of the Parliament. The said Members of Parliament are stated to have pointed that some person has forged their signatures.

V.S. Aggarwal

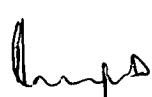
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(2)

3. Be that as it may, a second application in this regard will not be maintainable. But while disposing of the earlier representation of the applicant, in which directions were issued, i.e., OA-1796/2002, the concerned authority may also go into the fact about the purported complaints by the Members of Parliament in this regard regarding which supplementary representation dated 26.7.2002 is also stated to have been made.

4. In these circumstances, subject to what has been recorded above, the present OA is disposed of. It is directed that the representations referred to above, may be disposed of simultaneously.

Issue Dasti.



(A.P. Nagrath)
Member (A)



(V.S. Aggarwal)
Chairman

/sunil/